

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA
UNSTARRED QUESTION NO. 2001
TO BE ANSWERED ON 21ST DECEMBER, 2018**

MEDICAL PRACTITIONERS

2001. SHRIMATI DARSHANA VIKRAM JARDOSH:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether Government is aware that some developed nations have compulsory re-registration rules for medical practitioners after a certain period to recheck their professional skills;
- (b) if so, the details thereof and the reasons for not introducing the same in our country;
- (c) the number of medical practitioners registered with MCI or State Medical Councils who have not submitted information about their participation in professional meetings as a part of CME within the stipulated time during the last three years and action taken against them; and
- (d) the details of updated status in this regard?

**ANSWER
THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND
FAMILY WELFARE
(SHRI ASHWINI KUMAR CHOUBEY)**

(a) to (d): As on date, the Indian Medical Council Act, 1956 does not provide for re-registration of doctors. Medical Council of India (MCI), with the previous approval of the Central Government, has notified Indian Medical Council (Professional Conduct, Etiquette and Ethics) Regulations, 2002, which, inter-alia, prescribe that a Physician should participate in professional meetings as a part of Continuing Medical Education (CME). In order to enhance professional skills and to update their medical knowledge, such CMEs must be attended by medical practitioners for at least 30 hours every 5 years, organised by reputed professional academic bodies or any other authorised organisations. Further, no such data is maintained centrally with regard to the medical practitioners who have not submitted information about their participation in professional meetings as a part of CME.